

elections were held in Simla, the Congress Party had swept all the seats, and the BJP, lost even their deposit. It is the Congress Party alone which has its existence there, people support it. I am unable to understand why the matters with regard to discrimination with Harijans and Adivasis are raised. Four seats for Harijans and three for tribals have already been kept reserved there and thus there is no question of any dispute. We are concerned only about the livelihood of the poor people there. Those who are with the capitalists should be alienated. We never have any association with capitalists. All the industries located there are running in loss, and thus all of them have been lying closed. The BJP Government had raised the rates of electricity. Farmers will have to pay Rs. 24/- whether they use electricity or not.

SHRI RAJENDRA AGNIHOTRI (Jhansi) : This decision has been taken in all the four states.

SHRI KRISHNAN DUTT SULTANPURI : All this has been done by the BJP.

SHRI RAJENDRA AGNIHOTRI : The rates in the States having Congress Governments are more than this amount.

SHRI KRISHNAN DUTT SULTANPURI : The hon. Members interrupt. . . in between, they do not realise the factual situation, since they do not have any leader, all of them start speaking at the same time. They do not feel at ease to hear the matters regarding Rajasthan, Himachal Pradesh etc. My submission was that the farmers were forced to pay a fixed charge for the electricity, whether they use electricity or not. If a Harijan, an Adivasi or a poor man installs a grinding machine with a capacity of each 1 HP he is supposed to pay Rs. 20/-.

Mr. Chairman, Sir, my submission is that it is just a tax on the farmers imposed by the officials, which should be removed at once. It would be an appreciable work. I would also like to submit that the Government employees of Himachal Pradesh always worked with sincerity and devotion for the development of the state which is known as 'Apple Belt'. More funds should be allocated to this state this is my demand. I also welcome the Bill that has been introduced.

15.57 hrs.

ANNOUNCEMENT RE : SITTING OF THE HOUSE ON 21ST AUGUST, 1993

[English]

MR. CHAIRMAN : I have to inform the House, as agreed to at the meeting of Business Advisory Committee today, the House will sit on Saturday, 21st August, 1993.

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi) : Mr. Chairman, Sir, I am on a point of order. With regard to the information just given that the House will meet on 21st, we are already engaged in various programmes on that day. How will it be possible ?

MR. CHAIRMAN : I have only made an announcement. The decision has been taken by BAC and the hon. Speaker.

(Interruptions)

[English]

MR. CHAIRMAN : I do not know anything. You fight with your leaders.

15.58. hrs.

UTTAR PRADESH BUDGET 1993-94;
DEMANDS FOR GRANTS (UTTAR PRADESH), 1993-94;
MADHYA PRADESH BUDGET, 1993-94;
DEMANDS FOR GRANTS (MADHYA PRADESH), 1993-94;
RAJASTHAN BUDGET, 1993-94;
DEMANDS FOR GRANTS (RAJASTHAN), 1993-94;
HIMACHAL PRADESH BUDGET, 1993-94;
AND
DEMANDS FOR GRANTS (HIMACHAL PRADESH, 1993-94—

[Translation]

SHRI VISHWANATH SHASTRI (Gazipur) : Mr. Chairman, Sir, Appropriation Bill which should have been discussed in the Uttar Pradesh Legislative Assembly is being discussed in the House today. Those who worked against the Constitution are responsible for creating this situation. This is the only reason that the President's Rule has been imposed there. The present administration is also following the footsteps of the previous Government. The way the previous, Government made

transfers at large scale as soon as they came in power is being followed again.

16.00 hrs.

Similarly, when the previous Government came into power, the development of our State came to a standstill because they had only one slogan "Hum mandir wahin banayenge". In order to fulfil the slogan, the mosque was demolished in the name of constructing the temple, the same process has been repeated by means of demolishing the structure within 36 hours and constructing a temporary temple during the President's Rule.

There is a wide spread drought in our state now a days, but only 20 districts have been declared as drought affected areas so far, though the actual number of districts is 45. Thus the situation in the whole of Uttar Pradesh is very deplorable at present, and cannot be expressed in words.

It is due to severe drought that our canals are not getting adequate water and as a result of it there is an acute shortage of electricity in the state. Due to shortage of water, Power Stations are not functioning up to their actual capacity. The transformers have been lying burnt and tubewells are out of order. Due to lack of power supply in time and the apparatus not being repaired. Uter Pradesh has failed to meet the drought situation the way it should have done. Similarly, the situation of sugarcane farmers is also very bad. During the tenure of the last Government, the sugarcane farmers had to agitate for their dues and they got bullets in response. Same is the situation there today under the President's rule. In Mathura, under the leadership of Kisan Sabha, the farmers are agitating since 12th of this month. Four farmer leaders are on indefinite hunger strike since 15th of August. But no one is there to listen to them. None of the officials go and say whether their dues will be paid or not. This situation is there not only in Mathura, but in the entire State.

Regarding education, the posts of teachers for primary, middle school and high school are lying vacant but nothing was done even by the last Government and the posts are still lying vacant. Several posts are lying vacant in my district. During the tenure of the last Government, I had written to the then education minister and then, I wrote to the President also, but still no attempt has been made to fill the posts of teachers. Several primary schools do not have buildings, but a lot of funds are wasted in the

name of adult education and informal education. If the Government would have stopped this wastage and used this money for providing primary education in a proper way, it would have done a lot of good. Only the funds are being misutilised and the Government is satisfied that it is making efforts to educate the people.

16.03 hrs.

(SHRI NITISH KUMAR *in the Chair*)

The industries in our district are also in bad shape. There is large-scale retrenchment of workers and lock-outs. No efforts are being made to revive the mills which are lying closed in our state. Other industries are also in the same condition. I would like to submit that even after the President's Rule a Parliamentary Advisory Committee was constituted and I am also one of its members. But not a single meeting of the Committee was held till now. If it had been held, we were not informed. Although, we do not want to say anything about the Governor, but an opinion is being formed in our State about him that he is working as an election campaigner of the Congress. The entire situation is turning like that. The situation of the Congress in the Centre is becoming clear there also and the Governor is himself creating disgrace.

So far as law and order situation is concerned, the situation in the State is going bad to worse. The problem of terai area is already there. It has been said here several times that Nepal is supplying weapons and other things to this area. The criminals committing crimes in terai region flee to Nepal with their jeeps and other commodities. So, the Government of India should have talked with the Government of Nepal about this issue, but there has been no improvement.

The suppression of the Scheduled Castes, Scheduled Tribes and backward classes is also a matter of concern. You all have recently seen how a couple was publicly done to death by the Panchayat in Muaffarnagar and the killers have not yet been caught. During the tenure of the last Government, the house and property of a MLA was illegally attached. A commission was constituted by the Uttar Pradesh Government to enquire into the incident and it has submitted its report. As there is no State Assembly to review the report, I had written to the Home Minister in this regard and he had replied that he would give the information. I want that

report should be presented in the House so that it can be seen on which grounds the officials had taken this action and only then, you will understand the actual situation in the State.

To improve the entire situation, it is necessary to conduct elections there. According to the rules, the election should have been held in this June itself, but it was not held and there are still no signs of election. The election rules there were quite advanced and regular elections were held. You should conduct election according to the amendments that have been made. So, we want that along with the elections of Panchayat, state Assembly election should also be held in the state. This situation is being created there, as elections are not being held and the aspirations of the people remain unfulfilled.

Economically, the three parts of the state Uttarakhand, Bundelkhand and Eastern Uttar Pradesh are extremely backward. They are not being developed uniformly. The state Assembly had unanimously passed a resolution that Uttarkhand can be given the status of a separate state and there is nothing like any division. But we do not understand what is the problem in letting the people decide their own fate and why they are being deprived of their right. Similarly, a Development Board should be set up for the development of eastern Uttar Pradesh. If you will not pay attention to it now, it may become a problem. Already a demand for Bhojपुरi state is being made at the lower level. If the area is not developed yet, along with the demand of Uttarakhand state, the people of eastern Uttar Pradesh will start demanding for separate Bhojपुरi State or Purvanchal State. This is the situation. Justice should be done with the people of backward areas. Similarly, a Bundelkhand Development Board should be set up.

With these words, I support the Appropriation Bill.

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : Mr. Chairman, Sir, the Appropriation Bill of four states have been presented here today. I would like to express my views about the Appropriation Bill of Uttar Pradesh, which has made a demand of Rs. 190 thousand million. It has been eight months since President's Rule was imposed in Uttar Pradesh. If one observes the eight month old administration today, it will not be known whether there is Congress, B. J. P. Government or the President's rule. I am certain that the present situation of corruption and violation of law and order had

never taken place in the state in the past. The entire state is severely affected with drought. Agriculture is in a very bad shape. Paddy crops have dried up and Rabi crop is severely affected.

The Government has made a demand for passing this huge Budget. While replying, the hon. Minister should tell what action the Government has taken to provide relief to the drought affected areas of Uttar Pradesh. A demand of Rs. 162 crores, 91 lakhs and 78 thousand has been made for irrigation department. We do not understand where this money is going to be utilised. Water is not released to the canals in time. It is released one or two months after the requirement. Nearabout 10 per cent of the tubewells are lying out of order. During my visit to Jaunpur district, I found in 4 tubewells lying out of order for the last three years. The villagers had complained several times and an operator was repeatedly sent but tubewells could not be rectified. It is very surprising. What do you do with so much amount? Similar was the situation in last Budget also. I would like to know from the hon. Minister where the money will be utilised after all? Tubewells have been installed with the assistance of World Bank also.

All the three districts Jaunpur, Varanasi and Gazipur come under my constituency. I can claim that more than 100 tubewells are lying out of order for nearabout one year. When the state is affected with severe drought and availability of water is essential, the tubewells are lying dead. The Minister of rural Development is aware of it and I have talked with him. At present, he is not here. Several schemes such as Jawahar Rozgar Yojna, Rural Engineering Service and 10 lakh million well scheme are going on in Uttar Pradesh. Arabs of Rupees of funds are there, ponds and wells are dug, but only on papers. The development work involving about Rs. 22 lakhs has been started in the district in my constituency. You will be surprised to know that it was all done on papers only. The Minister of Rural Development has just gone out. He replied on the 7th June, 1993 in which he had stated that all the scandals were being enquired into. But till date no inquiry has been conducted. I had written to the Governor. Acknowledging my letter he has written that he had received my letter regarding alleged irregularities committed while undertaking development work in Gazipur district. In this regard orders have been issued to enquire into the matter. Afterwards, the hon. Minister had written another letter to

me informing that he had received my letter dated 30-3-93 with regard to development works of Rs. 2 crore for Gazipur district which was done on paper only. He said that inquiry was being conducted into it.

The hon. Minister has left the House. I would like to ask the Minister of State in the Ministry of Finance as to what action he has taken in this regard and what were the findings of such an inquiry? You should ask your officials and then convey us the information. An inquiry report has been received. I would like to show the findings to the House. I would like to place it before the House. A drain costing Rs. 1 lakh and 50 thousand has been constructed in Barhali Paharpur in District Gazipur. The enquiry has revealed that a sum of only Rs. 30,000/- has been spent. Not even a single voucher is available. In my constituency, Barhara drain was constructed with an out-lay of Rs. 1,53,000/-. Rs. 92,000/- was withdrawn from the Bank. Integrated Area Agency has constructed it. An inquiry was made into it. It was revealed that as a matter of fact a sum of Rs. 35,000/- was spent. The remaining amount was misappropriated.

I would conclude after citing 8 examples. In Barhara Tal. the drain was constructed with an outlay of Rs. 60,000/-. The work was accomplished by the Devkali Development Block. When an enquiry was conducted, it was revealed that a sum of Rs. 60,000 was withdrawn from the bank whereas only Rs. 10,000/- were actually spent. Formalities were completed on paper only. Mangari drain and Barhgaon drain were to be constructed with an outlay of Rs. 1,38,000/- only and sum of Rs. 1,00,000 was withdrawn from the Bank and the work worth merely Rs. 10,000/- was done. Shivdaspur Kaudiya drain was to be constructed with the cost of Rs. 76,000/- and a sum of Rs. 75,000/- was withdrawn from the Bank and no work worth even a single paisa has been done as per Government report. Even spade has not been used for the purpose. What action has been taken in this case? In village Pokhara, a pond with an outlay of Rs. 2 lakh was to be constructed. There is no existence of that pond at any place. Press people reached there. I also visited that place. When it was enquired as to where the pond was constructed, it was stated that no pond was constructed there. And a sum of Rs. 2 lakh was withdrawn from the Bank to perform the job. Not even a single voucher has been submitted. Badahar drain was to be constructed with the cost of Rs. 49,800/-. Rs. 50,000/- were withdrawn from the Bank. The work worth Rs. 1,600/- was done. I am unable to understand as

to how the Government is functioning? Rs. 30,000/- were to be spent on the construction of Booranpur Akraon Road. Not even a single paisa has been spent on its construction as per the Government's report.

I had talked to the Minister of Rural Development. He said that orders in this regard have been issued to the then District Magistrate. Shri Vishwanath Shastri is sitting here. I alongwith Shastriji asked the District Magistrate as to what was happening here. He enquired whether any F.I.R. had been lodged or not. If not, then what were the reasons for not lodging the F.I.R.? The District Magistrate did not utter even a single word and lodged the report afterwards. But no action has been taken so far. How can I support the Budget presented here. I totally oppose the Budget. I criticise the present President's Rule that has been imposed in Uttar Pradesh.

15,000 hand-pumps have been installed in three districts, i.e. Varanasi, Jaunpur and Ghazipur. But out of them 5,000 hand-pumps are out of order. In what way the funds are being utilised?

My colleagues have expressed their views with regard to supply of electricity. I do not complain much in this regard. Because sometimes Parliament too faces power failure...

MR. CHAIRMAN: Shastriji, please conclude your speech. You have already taken 12 or 13 minutes.

SHRI RAJNATH SONKAR SHASTRI: I have taken only 5 minutes. Transformers are not repaired for even two months. These are lying out of order. You have sought a huge amount in this regard.

I would also like to discuss a little about the Ministry of Social Welfare. the Government has sought Rs. 104,54,37,000/- in the Appropriation Bill. Scholarship is paid to the children belonging to the Scheduled Castes and backward classes. I would like to ask the hon. Minister whether he has enquired into this matter. The salary of a M.P. was Rs. 500/- per mensem 10 years ago. Now it has been enhanced to Rs. 5,000/-. The salary of officials has been increased from Rs. 2,000/- to Rs. 8,000/-. But the amount of scholarship of Rs. 28/- paid to the students has not been increased and the same amount is being paid even today. Have you ever pondered over this issue? The process of awarding scholarship is also very interesting. The student's scholarship was paid within a month after the enrolment of a student. But now

the scholarship is not paid even after holding of the examination. If it is paid, it is misappropriated by certain people. You have said that accounts have been opened in the banks. Do you think that...

MR. CHAIRMAN: I have not said like that.

SHRI RAJNATH SONKAR SHASTRI: I am asking the Minister. Today pension to widows is being paid. The hon. Minister might be having the data. But I would like to know whether any review has been made of such statistics. Those who are not widows are getting widow pension. I would like to inform that a boy of 18 years old is getting old-age pension. What is all this going on? What type of Budget you are presenting? It must be reviewed in a calm and cool manner. At present it is not a state subject. Now it is your subject. *(Interruptions)*... The Government is not making payment of unemployment allowance. I congratulate you if you make provision for payment of unemployment allowance.

MR. CHAIRMAN: You should speak straight forward instead of involving others.

SHRI RAJNATH SONKAR SHASTRI: I am talking about the Public Works Department. The Government has sought Rs. 175,85,96,000/- in its Appropriation Bill for the purpose...

MR. CHAIRMAN: Shastriji, please conclude.

SHRI RAJNATH SONKAR SHASTRI: I am speaking very briefly. Lok Sabha is going to pass it. I would like to inform you that there is road from Varanasi to Gorakhpur. There is a spot named Chandwak in Jaunpur. A bridge at the cost of Rs. 4 crore was constructed 12 years ago. Now that bridge is going to collapse. It has been completely damaged. Do you know that during President's Rule, its responsibility lies on the Lok Sabha. The Questions relating to it are asked in the Lok Sabha. This question has been raised today and the hon. Minister has replied to it and said that since both the bridges in question do not fall on National Highways, the Government of U.P. has to take necessary action in this regard. When he cannot reply to it why has this Bill been brought forward by them? Is Lok Sabha not responsible for such a matter? The Government should explain it. Can we ask questions in Lok Sabha or not? If we can ask questions, then why has the hon. Minister of Surface and Transport given wrong reply in the House. Would you like to take action against him under Rule 115 of the Rules of Procedure of Lok Sabha or not? Mr. Chair-

man, Sir, I would like you to convey this to the hon. Speaker.

MR. CHAIRMAN: You should give proper notice in this regard.

SHRI RAJNATH SONKAR SHASTRI: I have given notice today.

Now I would like to speak about the action being taken by the Police. Under the prevalent situation, the Police is not protecting the gentlemen whereas it is safeguarding the criminals, drunkards, thieves, anti-social elements and dacoits get respect in the Police Station. But there is no regard or respect for gentlemen in the Police Station of U.P. I would like to refer to an incident. On 15th August, an incident occurred in Jaunpur, Jalalpur district. Some anti-social elements announced that they would hoist the flag on the middle of the road. People said as to how it was possible? But the Administration gave them the permission to hoist the flag and asked not to do so in future. A scene was created there and a huge crowd gathered there. An agreement was made in writing and permission was given to hoist the flag. Some people got ready for the job. A crowd of ten or fifteen thousand people collected there. An Ex-Minister hoisted the flag. The situation became so violent that people started fighting with lathies. On the one side there was a crowd of 10,000 people and on the other side it was a gathering of 2,500 people. Anti-social elements started attacking them. I would like to ask as to what is happening and why is the Government giving an opportunity to anti-social elements? Why are they being tolerated?

There are large number of irregularities in U.P. I do not want to highlight them. I would like to say that democratic Government should be formed there immediately. Elections should be held there at the earliest. The Government says that there is dispute regarding construction of temple and mosque. The elections would be held after resolving dispute. It appears that the Government is not in a position to hold the elections immediately. You want to postpone the elections further. I would like to submit to the House that immediate holding of elections and formation of democratic Government is more essential than passage of the Appropriation Bill.

SHRI GUMAN MAL LUDHA (Pali): Mr. Chairman, Sir, today most of the hon. Members of the House have expressed the view that the administration run by the Governors in four States at present is not effective and it is an example of extreme negligence on their part.

There is no rule of law there. There is rule of jungle there. There is a wide spread corruption. Everybody has expressed regret that dismissal of elected Governments and imposition of Central rule amount to murder of democracy. It is a blunder in the history of democracy.

Sir, the murder of the democracy under the draconian legislation of Article 356 of the Constitution has been committed many times and democratically elected State Assemblies have been dissolved and Central Rule has been imposed there. With the result, Members have supported the President's Rule-imposed under Article 356 of the Constitution. They have also supported the extension of President's Rule for 6 months also. Today they are realising that they had made a mistake and they are repenting for supporting it. They are of the view that elections should be held there. The Government elected by the people should be given an opportunity to serve the people.

(SHRI PETER G. MARBANLANG in the Chair)

16.33 hrs.

Sir, I would like to say and now everybody has realised that alongwith passage of Appropriation Bill we have to resolve that elections should be held there. But the Government is pretending to hold democratic elections without giving freedom to the people to express their views. By enacting laws against the Constitutional norms and murdering the Constitution, the voice of the people has been suppressed. These sinister designs will soon come before you. I believe that the hon. Members who are grief-stricken due to imposition of President's Rule are now realising that they have committed a blunder. They will not repeat it. I would like to submit particularly about Rajasthan and Uttar Pradesh. During the regime of Governor in Rajasthan, the Governor is transferred like a 'Patwari' or a primary school teacher is transferred. A Governor of my State was posted to Madras and the Governor of Himachal Pradesh was brought to my State. Similarly, other transfers were also made. The dignity of the post of Governor was degraded. The Sarkaria Commission expressed its views with regard to the status of the Governor and considered him Constitutional head. He should perform his duties under the provisions of the Constitution in an autonomous manner. But today the Governor's office has been converted into an office of the Congress Party at Jaipur, Rajbhavan. Thousands of transfers are being

made from there. Five thousand transfers have been made during the last one month. It includes transfers of I.A.S. Officers, I.P.S. Officers, other officials in thousands, about 3,000 teachers and doctors and other officials. The Congress leaders submit a list of transfers. The Governor approves it. In this manner, the Governor has become the rubber stamp of defeated Congress leaders, who were rejected by the people.

Sir, this dismal situation prevailing in Rajasthan today has been explained in the House many times. In the field of education too, three Vice-Chancellors have been removed without going through the process of Selection Committee under Constitutional provision and provisions made by the Chancellor.

The Collector and S.P., Jaipur were sent alongwith a police party to get the Vice Chancellor removed from his office. The Vice Chancellor was surrounded by the armed force and was pressed to quit. The police whose duty it is to provide protection, are being misused in Rajasthan to serve the diabolical purposes. Such incidents will, no doubt, be recorded in black letters in the history of Rajasthan, nevertheless, the people of the State will also give a befitting reply at the coming elections. On the one hand the police are posted at Saraswati temples while on the other hand, the manner of discharging particular duties assigned to them is also peculiar. I would like to cite one example in this regard. The shepherds of my area who happen to be the poorest people had taken their pets to graze in Malwa, Madhya Pradesh. The police party who were posted in the area chiefly to provide protection disappeared in the meantime either to enjoy themselves or as a result of some conspiracy. Consequently, the local people murdered nine persons. When prizes were being awarded by the Governor on the 15th August, the 9 deadbodies of these shepherds belonging to my Constituency of Pali district were brought and put there. A compensation of Rs. 2 lakhs is given to all those who are the victims of a bomb-blast or who die in police encounter even though they might be the terrorists of Punjab or Kashmir. The hon. Prime Minister has recently announced a compensation amount of Rs. 3 lakh; not even a single penny has, however, been given to these poor tribals and shepherds. I had also made a demand in this regard in the morning and reiterated that the same amount of Rs. 2 lakh should be given to each of these poor shepherds and those who were injured should also be helped.

I would further like to submit.....*.....The impeachment motion was introduced against Shri Ramaswami since he misused the funds. The ruling party, however, protected him... *...What I mean to say is that on the one hand there has been a blatant misuse of funds while on the other hand not even a single penny is given to the persons killed in the massacre. What type of democracy are we having? Did we hope to have this kind of Socialistic Society as postulated in the preamble of the Constitution? Is this our concept of equality and fraternity? Whether the framers of the Constitution thought about these things while they were framing the Constitution... *...

SHRI AYUB KHAN (Jhunjhunu): Can a Member speak against the Governor?

SHRI GUMAN MAL LODHA: No, he cannot speak against the Governor? (Interruptions)

SHRI AYUB KHAN: He is a Member from Rajasthan and he does speak highly in favour of democracy; but when there was B.J.P. rule in Rajasthan.... (Interruptions) [English]

MR. CHAIRMAN: Order, order please. (Interruptions)

SHRI GUMAN MAL LODHA: I am not yielding. (Interruptions)

MR. CHAIRMAN: You cannot speak against the governor. If you want to speak against the governor, then you bring a substantive motion.

SHRI GUMAN MAL LODHA: I am speaking on the budgetary provisions which have been made for increasing the Raj Bhavan's budget and why it has been done.

MR. CHAIRMAN: It is not discussed here, not even in the Assembly.

SHRI GUMAN MAL LODHA: The expenditure of Raj Bhavan has been increased. I can ask why it has been increased.

MR. CHAIRMAN: You cannot; you have to bring a substantive motion. You go by the rule.

(Interruptions)....**

MR. CHAIRMAN: Do not write anything. Please speak on the budget, not on the Governor.

SHRI GUMAN MAL LODHA: 1992-1993 budget in respect of governor which has been mentioned in the paper which has been supplied to us was Rs. 78 lakh. In spite of that, in the revised estimate, there has been an excess expenditure of Rs. 143 lakh.

MR. CHAIRMAN: Even in the Assembly, we do not talk about it.

SHRI GUMAN MAL LODHA: Please try to understand what I am saying.

MR. CHAIRMAN: You cannot say that.

SHRI GUMAN MAL LODHA: Please try to understand and then give your ruling.

MR. CHAIRMAN: You cannot say against the Governor. I have over-ruled it.

SHRI GUMAN MAL LODHA: If you cannot understand, then I cannot help you. Please understand. There was a budgetary provision of Rs. 78 lakh for the Governor in the budget which was given. Then the revised estimate says that the budget expenditure has been Rs. 143 lakh in comparison to Rs. 78 lakh which was provided. Whether we should allow it or not is the prerogative of the Parliament. If we do not say why we should not allow it, if we do not say... *... then what is the meaning of discussing it here? How can we function here?

MR. CHAIRMAN: You can bring a substantive motion if you feel that it has been misused.

SHRI GUMAN MAL LODHA: It is a budget. Do you mean to say that we are a rubber stamp? Do you mean to say, we are rubber stamps to put a seal? [Translation]

PROF. RASA SINGH RAWAT: Mr. Chairman, Sir, Rajbhawans have, as a matter of fact, been converted into the offices of Congress party. This is why this kind of problem is emerging.

[English]

MR. CHAIRMAN: I am only helping you...

(Interruptions)

MR. CHAIRMAN: You please sit down. Please do not talk like this. In the House, we

* Expunged, as ordered by the chair.

* Expunged, as ordered by the Chair.

** Not recorded.

have to respect the rules, please.

(Interruptions)

SHRI GUMAN MAL LODHA: Whether it is 'A' or 'B', I have not named any Governor, I have not mentioned any name. I have said that the expenditure of Rs. 143 lakhs, in comparison to Rs. 78 lakhs which was provided in the Budget is not justified and therefore, it should not be allowed.

MR. CHAIRMAN: That is enough.

SHRI GUMAN MAL LODHA: Very well. I have reasons why it should not be allowed.

MR. CHAIRMAN: Please do not give any reasons.

(Interruptions)

PROF. PREM DHUMAL (Hamirpur): That means this Government does not give any reasons normally.

SHRI GUMAN MAL LODHA: It is your prerogative. If you feel that the reasons given by me should not have been then it is for you to decide. But I have not criticised 'A' or 'B', I have criticised the expenditure incurred.

(Interruptions)

PROF. PREM DHUMAL: Why is he speaking like that? *(Interruptions)*

MR. CHAIRMAN: Please, you please carry on.

[Translation]

SHRI AYUB KHAN: You please tell us about the development made in Rajasthan.

SHRI GUMAN MAL LODHA: I would like to explain the reason why this hon. Member rises to speak again and again. There the term of Panchayat was over and as was indicated earlier by the Centre there had to be reformation of Panchayats. Meanwhile, the then Government of Rajasthan passed a rule through the State Assembly that 30 per cent seats in Panchayat will be reserved for women, Scheduled Caste and Scheduled Tribe people. Notwithstanding, a provision was also made to debar a person from contesting election if he has more than two children. The State Assembly of Rajasthan is the first Assembly in the world that passed such a rule. This is the reason why the hon. Member is much agitated. He is not in the favour of holding fresh elections

there. Neither he is in favour of reinducting the erstwhile Surpunches who indulged in corruption and exploited the poor and who were also subsequently removed from their posts. He wants them to be reinstated. I also met the hon. President and submitted that the reinstatement of those Surpunches who were removed from their posts, should not be allowed.

(Interruptions)

[English]

MR. CHAIRMAN: Please sit down.

(Interruptions)

MR. CHAIRMAN: Please do not disturb your own colleague.

[Translation]

SHRI GUMAN MAL LODHA: I would like to say something about the law and order situation also. There was police firing in Banusar Tehsil of Alwar District in which two persons were killed. There was, however, no enquiry and nobody was punished in that case. Similarly in another case the police committed rape in Pratapgarh and subsequently when there was an agitation, two more persons were gunned down. There was again no inquiry into this case. There was no prosecution. Again, there was an agitation in Jhalawar by the railway employees. There was police firing in which 20 persons were killed. This has been the State of affairs during the Governor's rule in the State. This is not all. The Supplementary Budget introduced in the House today can also be brought into consideration. Only Rs. 28 crores have been allocated for roads as against Rs. 30 crores allocated during the year 1991-92. This amount should have been raised. During our regime the amount allocated for Education was Rs. 14 crores 39 lakhs which has now been reduced to Rs. 6 crores. There is more illiteracy in Rajasthan than found in other parts of the country. The literacy in Rajasthan is 38.81% whereas in entire India it is 52% in which the women-literacy constitutes only 20%. In spite of all that the Government have reduced the budget amount of Education. The allocation for family planning has to be increased from Rs. two and a half lakhs to Rs. Two and a half crores. Only rupees seven lakhs has, however, been allocated for this purpose. The amount of allocation for rural development has been reduced to Rs. 12 lakhs from Rs. 47 lakhs.

[English]

MR. CHAIRMAN: Please conclude.

SHRI GUMAN MAL LODHA: I am giving only the points.

* Expunged, as ordered by the Chair.

MR. CHAIRMAN : Please conclude.

SHRI GUMAN MAL LODHA : Do you want to pass the Budget in such a haste ? Do you want to push it like the religion in politics Bill ? This is not such a matter. We must be allowed to have our say. From Rajasthan, I am the first speaker.(Interruptions). Anyway, I am trying to conclude. I would abide by your suggestion.

[Translation]

The earlier provision of Rs. 1 crore 6 lakh for the welfare of Scheduled Castes and Scheduled Tribes has been reduced to Rs. 74 lakh. This is what you are doing for the people belonging to Scheduled Castes and Scheduled Tribes. Sir, the pace of all the development works in Rajasthan has been reduced. So much so that the 500 MW power plant of Chittor could not be approved even after the announcement made by the hon. Prime Minister in that regard. The work on Lignite Power Plant of Mandalgarh and on Jimmi Haider Plant has been stopped. Moreover, the development works initiated during the regime of the Ex. Chief Minister Shri Shekhawat have also been stopped. All the welfare schemes for the Scheduled Castes and Scheduled Tribes viz. Ambedkar Yojna, Palki Yojna which provided for the development work in rural areas have been stopped.

The earlier annual amount of Rs. 625 given to Panchayats had been increased to Rs. 50 thousand during the regime of Sekhawatt Government. The Central Government ruled by the Congress party had also accepted that maximum work was done under Jawahar Rojgar Yojna by the Sekhawatt Government. This is also on record. But what is the situation now ? Our Government had waived the loans of 13 lakhs farmers to the tune of Rs. 300 crores. Moreover, we ensured electrification to 700 villages and 25 thousand wells were dug. The major thrust of expenditure was on the welfare of village farmers. Valmiki Vikas Yojna was undertaken in nearly 100 villages. The earlier amount of Rs. 10 given under Tendu Patta Yojna was raised to Rs.20. The people belonging to Bhil and Meena Communities. Who were involved in petty crimes had been jailed during the last 40 years of Congress regime. They were prosecuted even if a country made pistol was recovered from them. Those who have money power are, however, moving free and fearless. Cases against them were, however, withdrawn during the regime of Sekhawatt Government. A provision was made under which the poor and

small farmers belonging to Bhil and Meena Communities could possess light arms and no case could be initiated against them.

Sir, our Government was responsible for regularisation of the revenue records and not only that, we also waived off the revenue collected against the unirrigated land. Shri Sultan-puri who belongs to Himachal Pradesh and who wears chequered cap was just now talking of minimum charges. Our leader Shri Bhairon Singh Shekhawat had exempted the farmers from paying minimum charges regarding electricity and that way farmers were benefited. The Bhartiya Janata Party did away with the provision that were imposed by the Congress Government. Now the situation there is that the people want our Government to come back to power again they are saying we are fed up, anguished and are in trouble, but the Central Government is not holding elections there. Sir, this has for the first time, been realised in this House and I would also like to challenge them that the Bharatiya Janata Party will make a come back in Rajasthan.(Interruptions)

Sir, it is known to everyone as to what is being done there in the name of development. There are Cast clashes all around. Within the Congress party also they are replacing some one by a person belonging to the Brahmin Caste. In another instance, some other group is striving to come up. It has all been noticed by the people at large and they have been totally exposed before the public. Repressive measures are being meted out against the poor. The Government of Bhartiya Janata Party headed by Shri, Bhairon Singh Sekhawatt has not only one but many achievements to its credit of which the people of Rajasthan are already aware. I would, therefore, like to submit that the supplementary Budget presented by the Union Government be speaks of the Corruption and exploitation of the poor perpetrated in Rajasthan as it does also be speak of the anti-farmer policies..... *People belonging to the Scheduled tribe Communities have been subjected to blatant exploitation. A short while ago, the hon. Governor of Rajasthan had announced that the system of Octroi would be removed, but soon on the 15th August be made another announcement that the system of octroi could not be removed and this system would continue. What is this mockery ? How childish does it sound ? This sort of mockery against four and a half crore people of Rajasthan will not be allowed to continue. The Congress Government has become totally cor-

*Expunged as ordered by the Chair.

rupt due to its anti-people policies which ranges from Bofors Scandle to Security Scam(Interruptions).....

SHRI AYUB KHAN : What about the matter related to steel pipe lines ?

SHRI GUMAN MAL LODHA : That pipe line belongs to you, it originates from Harshad Mehta and stretches upto you. All those corruptions are already exposed and that is why the people are bent upon reviving the democratic government. Even after the decision by the Jabalpur High Court.... *The Government have not only murdered democracy but also judiciary. Sir, our Constitution rests on four pillars viz Democracy, Judiciary, Executive and Legislative. What have they done in legislative assembly is all before you. How 7 members were called at the residence of a particular person in order to break them away from a political party.....is hidden to none. This was the murder of the legislature. Non compliance with the verdict of Jabalpur High Court tantamounts to the murder of judiciary and the frequent misuse of the article 356 tantamounts to the murder of democracy itself. All these misdeads are now exposed to the people throughout country. The people will give a befitting reply and this supplementary budget is also therefore *this should be thrown out.

[English]

17.00hrs.

[English]

MR. CHAIRMAN : May I draw the attention of the hon. Members to the time allotted to the parties? BJP was given thirteen minutes. Two hon. Members from BJP(Interruptions)

PROF. PREM DHUMAL : Why not, Sir? We shall walk out against it(Interruption)

SHRI GUMAN MAL LODHA : How can it be, Sir? You must extend the time(Interruptions).

MR. CHAIRMAN : Now Shri Ram Pujan Patel.

[Translation]

SHRI RAM PUJAN PATEL (Phoolpur) : Mr. Chairman, Sir, I am grateful to you for giving me the opportunity to speak on the Budget of 4 states presented here by the hon. Minister of

state. I would like to express my views particularly on the Appropriation Bill, 1993. At first, I would like to submit that the Budget of this country which begins from 1st April, should be started from 1st July to 30th June. The reason behind it is that monsoon remains here for three months and the other three months are taken up in Budget Session. Thus the allocations made in the Budget are not properly used in the rest period of 6 months and in the end of the year those funds are spent in hurry and thus are misused. Therefore, it is very necessary to make change in Budget year, so that the period of 9 months may be available for the utilisation of funds.

I would like to draw the attention of the hon. Minister particularly towards rural development. The farmers should get remunerative prices for their produce, cottage industries should be set up in the villages and roads should be constructed for transportation. Until we pay attention towards these things, the work cannot be done efficiently.

The hon. Minister is sitting very seriously. It will be better if you work for the progress of Uttar Pradesh with equal seriousness. Funds are sent by the Centre, but they are misused in the villages. I hope that the Budget of 19734 Crores 81 lakhs and 9 thousand rupees, which will be passed here, should be used properly

I would like to urge the hon. Minister that subsidy on fertilizers should be maintained, as the committee has submitted its report on the utilisation of fertilizers and according to it, use of fertilizers in our country is decreasing. So, it is necessary to subsidise fertilizers, otherwise, the farmers will not be able to use them and there will be less production and as a result, we have to import foodgrains by spending a lot of foreign exchange.

Similarly, I would like to draw the attention of the hon. Minister towards this disparity. When the farmer takes a loan of Rs. 1 lakh for tractor, he has to pay a stamp duty of Rs. 7250/- on Rs. 50 thousand. But if one takes loan of Rs. 4 lakh for buying a truck, he has to fill only a form of Rs. 100/-. So this irregularity should be reviewed.

Besides this, there is another irregularity. If a farmer takes a loan of Rs. 20,000 for tube wells, he does not have to pay any stamp duty, but if he takes even one rupee more, he has to pay stamp duty on the entire amount. The hon. Minister should pay attention towards this

*Expunged as ordered by the Chair.

points and should remove these irregularities, because no other state has such system. Small farmers install tubewells for irrigating their fields. But they have to seek assistance from middlemen for purchasing the tubewells. These middlemen should be removed so that the farmers can directly purchase the tubewells. The issue should be considered seriously and a decision should be taken. According to the Government figures, 50 percent of the tubewells installed by the Government in Uttar Pradesh always remain out of order. Only 30 per cent of the cultivable land is irrigated. The tubewells installed by the farmers on their own, work efficiently for 20 to 30 years, but the tubewells installed by the Government remain out of order despite there being a lot of engineers.

I had raised this issue in a meeting. One of the engineers asked whether this means that they are involved in bungling. I replied that bungling is certainly there.

I would like to draw your attention towards panchayati raj. A law has been enacted in the Parliament in this regard. But there are some shortcomings, which should be removed. It is good that 30 per cent reservation has been given for women and also for the scheduled castes, but to say that this will develop the villages is ridiculous. The present laws were unable to bring development in the villages, so, how they can be developed by just changing the Pradhans. It is for the Government to decide whether there is panchayati raj, police raj or collector raj in the villages. You may be aware of the importance of Pradhan in a village, as you may have also been in the villages. The funds provided under the Jawahar Rozgar Yojna, are deposited under the names of the Gram Pradhan and the village development officer and both of them spend from it. Whenever there is misuse of the funds, the S.D.M. or the collector only suspends the Pradhan, but does not suspend his own employees. Nothing can be achieved, until the Government officials are held responsible and are punished for the misdeeds. Only giving speeches or making propaganda for panchayati raj will not do.

I would like to submit another point. There is a land management committee in the villages, which has Pradhan as its chairman and a Lekhpal. This committee gives lease of land to the poor in the villages. Whenever any irregularity is found in issuing of these leases, the Pradhan who does not know about the land is punished, whereas the Lekhpal goes scot

free. The government employees should be held responsible for these things as the lease order first goes to the Kanoongo, then to the Nayab Tehsildar and then to the S.D.M. for confirmation. Only after the confirmation the lease order is issued to the poor. But all the other employees go scot free and only the Pradhan is in trouble.

In 1976, lease orders were issued to the Scheduled Castes of Andaban-Phoolpur area in Allahabad. But it was cancelled by the S.D.M., because the price of the land increased to Rs. 80,000. . . . (Interruptions)

[English]

MR. CHAIRMAN : Patta has nothing to do with Supplementary Demands.

[Translation]

SHRI RAM PUJAN PATEL : The officials should set up camps in the villages and should see the injustice being done with the farmers and the poor. The Ministers visit the villages just for the sake of touring. The extent exploitation of the poor can only be judged by camping there

You are aware of the importance of Allahabad in regard to education. It was said several times that the Allahabad University will be given the status of Central University, but nothing has yet been done in that regard. The Government should declare it a Central University. Schools buildings should be constructed in the villages where the schools are running without a building. Several poverty alleviation programmes are going on for the Scheduled Castes and Scheduled Tribes. Under the Component Scheme, funds were to be provided for opening shops. But 90 per cent of the money did not reach to the villages. This should be investigated and the guilty persons should be punished. Funds should be directly given to the people for opening shops and the practice of middlemen should be ended. Funds are given to the villagers for purchase of cows and buffaloes. I have experience that when the doctors and B.D.Os act as middlemen, a cow, which gives only 2 litres of milk is bought in Rs. 10,000/-. Whereas when the villager directly buys a cow for Rs. 10,000, it gives 12 litres of milk. A lot of irregularities take place under the Indira Awas Yojna also. None of the Scheduled Castes people have been allotted houses under this scheme. The entire funds are bungled by the middlemen. No attention is paid in this regard.

This should be seen. Most of the districts in Uttar Pradesh are affected with drought. Allahabad is also affected. But no relief work has yet been started, even though, it has been declared a drought-hit state.

There is Swaroopprani Nehru Medical College in Allahabad. All machines are available there, but the doctors do not treat the poor. There is some contract. No one there gives medicines to the poor. All the doctors have opened their own nursing homes and the medicines are taken there. This should be investigated.

The Law and Order situation is in bad shape there. People can save themselves from anti-social elements, but the police itself is showing its brutality. They arrest the poor whenever they want. I remember two of the cases. In Kuresa village under Nowabganj police station 4-5 persons were caught during police encounter, although there were no complaints against them. In another case, money was demanded from a resident of Nasirpur. As he refused to pay, he was kept in custody under Section 25. A telegram was sent, but no action was taken in this regard. The Government should pay attention towards this incident.

As ban has been imposed on lottery system in Madhya Pradesh, the same should be done in Uttar Pradesh also. Prohibition should be imposed on alcohol. The Government should act immediately to suppress the feelings investigated in the name of caste and religion. I hope that the Government will pay attention towards all the points and work in the interest of the country.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASHNIK) : Mr. Chairman, Sir, I want to make one request. This discussion on the budgets of these four States is an extremely important discussion. But, at the same time, though a large number of Members of Parliament want to participate in this discussion, there is a time constraint. The Minister of Parliamentary Affairs Shri V. C. Shuklaji wanted that we should finish this discussion yesterday itself, but because of the mood of the Members present this was not possible yesterday. This discussion which was to be completed in a matter

of two hours has spilled over and I think it has taken a quite a long time. I would only request the Chair and through you, the Members that we will have to pass this today. And therefore, if you can finish off the discussion as soon as possible, the hon. Minister can reply to the debate and we can conclude this discussion today.

MR. CHAIRMAN : I will allow only one Member, Shri Prem Kumar Dhumal.

(Interruptions)

[Translation]

DR. S. P. YADAV (Sambhal) : Mr. Chairman, Sir, the 4 States have been combined and their Budgets are being presented together. Are the hon. Members not going to get the opportunity to speak ?

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : The House cannot be run like this. It has to be run with consensus. The Minister of State for Parliamentary Affairs has said just now that the time has been fixed and the discussion should complete within this time. The motion was introduced yesterday and it was for the first time that 4 States were taken up together. Earlier it was decided to take up the Budget of Uttar Pradesh only. There is no practice of taking up 4 States together and there is no such precedent.

[English]

MR. CHAIRMAN : This is a Supplementary Demand. That is why we have brought together. In the month of March and April we have discussed each and everything. Please do not disturb.

[Translation]

SHRI DEVENDRA PRASAD YADAV : It is surprising. There has been no such precedence in the House. Once you had announced about Saturday and now you are saying that only one Member will speak. This question is related to 4 States and is a very serious one; so the Members should not be restricted from expressing their views. This will not be tolerated. This House will run on democratic process and with the opinion of the Members. When the Members are of the opinion . . .

[English]

MR. CHAIRMAN : You should discuss this in your own party. This was done by your own whip.

[Translation]

SHRI DEVENDRA PRASAD YADAV : All of us disagree with it and until we are given opportunity to express our views, we will not cooperate in running of the House.

[English]

SHRI MUKUL WASNIK : Sir, I think this is very unfair. It is not true that these four Budgets have never been clubbed on an earlier occasion. On an earlier occasion, we have clubbed them and discussed them together. The Members representing these States participate and normally they take up issues relating to their States or the States which they represent. It has been done on previous occasions also. The only thing is that we have a lot of pending Bills. The Business Advisory Committee decides upon the time and we frame our calendar accordingly. If everything gets disturbed, spills over and if things like this happen, then we have to decide to sit even on a Saturday. It is done because of the reason that within the given time we do not finish the business. Yesterday, two hours was kept for Jammu and Kashmir Budget. We took almost five-and-a-half hours and today also, we have kept two hours, but we have almost gone upto four hours. If this type of things happen, we will not be able to run the House properly
... (Interruptions)

[Translation]

DR. S. P. YADAV : Please tell how many Members of the Congress Party are sitting here. Are you running the House properly?

[English]

SHRI MUKUL WASNIK : I definitely agree that it is an important discussion. But still we have to be within our time limit.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada) : We have given the name of Mr. B. B. Ramaiah to speak.

MR. CHAIRMAN : He is not from U. P. or from any other State whose Budget is being discussed.

SHRI SOBHANADREESWARA RAO VADDE : What is this logic? Is he not entitled to speak? (Interruptions.)

I am on a point of order. On behalf of the Telugu Desam Party which is having a strength of seven Members in this House, we have given the name of Mr. B. B. Ramaiah to participate in

the discussion. Now the Chair says, because our Member does not belong to Uttar Pradesh, Madhya Pradesh, Himachal Pradesh or Rajasthan, we are not entitled to speak, which is utterly unjustified. It is against democratic norms. We will not allow this type of bulldozing the House by the ruling Party.

SHRI MUKUL WASNIK : We will also not allow this type of bulldozing. There is a time limit within which you have to complete. We are ready to have a reasonable discussion.
(Interruptions.)

MR. CHAIRMAN : Please sit down, Mr. Rao.

There is no point of order. Your point of order is disallowed.

SHRI SOBHANADREESWARA RAO VADDE : But you cannot disallow our right to speak. (Interruptions.)

MR. CHAIRMAN : Do not disturb the proceedings of the House.

SHRI SOBHANADREESWARA RAO VADDE : We are not the people who disturb the proceedings of the House. But we must be allowed to speak. You cannot deny our right.

SHRI ANIL BASU (Arambagh) : His party should be allowed to speak.

[Translation]

PROF. PREM DHUMAL (Hamirpur) : Mr. Chairman, Sir, I would like to submit that the Business Advisory Committee should have taken note of the fact that allocation of 2 hours time for discussing the Budgets of the four States simultaneously will serve no purpose as the conditions prevailing in those States are totally different. People at the helm of affairs in the Government must understand that the elected Governments of these four States were dismissed indemocratically and now if even the discussion is not allowed then how can anybody cooperate with the Government.....
(Interruptions.).....

SHRI DEVENDRA PRASAD YADAV : This ruling is unprecedented.....(Interruptions.)

[English]

MR. CHAIRMAN : Please sit down.

(Interruptions.)

[Translation]

SHRI DEVENDRA PRASAD YADAV : Please do not set any new precedent as it will be

quite a new thing for future in the democratic system. (*Interruptions.*)

[*English*]

MR. CHAIRMAN: Do not waste the time of the House. Leave it to me.

[*Translation*]

PROF. PREM DHUMAL: Mr. Chairman, Sir, on the lines of the Budget Session of Lok Sabha every Legislative Assembly also holds its Budget Session to discuss Budget for several days. Budgets of the four states whether it is supplementary or annual budget cannot be passed together but in piecemeal form due to constitutional compulsions. President's rule is being extended. Therefore, the Government is at fault and not the opposition and gagging the latter will be quite wrong. I would like to submit that the hon. Members of all the political parties should be allowed to speak and a detailed discussion be held on it.

Mr. Chairman, Sir, half of the population of the country lives in the States under the President's rule. Members hailing from all these states have dwelt on the malpractices going on in these states like diversion of planned expenditure to non-plan heads. Transfers and postings have become the most profitable undeclared industry in each State today. Ruling party at the Centre has its two to four groups in all the States. While one group favours a list for transfers and get it materialised while the other group getting concilled those transfers. All the Budget is being spent on this affairs.

Mr. Chairman, Sir, the previous speakers an hon. Member hailing from Shimla alleged that land has been allotted to the outsiders in Himachal Pradesh. I would like to submit that complaints were received from his constituency viz district Solan. A very efficient IAS Officer was appointed as Deputy Commissioner there. The Chief Minister instructed to the aforesaid Officer to look into all the complanits, decide and punish the guilty. However, under pressure from the Congressmen the Governor transferred the said Officer. The aforementioned Officer in the wake of his transfer has proceeded on leave. But he has proceeded on leave at the place of his new posting. I fail to understand the reasons for raising such issues in this august House when such incidents are taking place. I would like to say that a thorough discussion should be made on the Budget not on such matters. If such things are asked in this House,

then the reply thereof will be same. I have categorically stated all these things in the House so that everything is get a right.

Sir, political intervention is on its peak and it is widely said that Raj Bhawan have been converted into Congress Bhawans. Ration at cheap rates used to be supplied to families under Antyodaya in Himachal Pradesh but after the imposition of the President's rule rates of wheat, rice and salt have been increased. I mentioned this thing even the last time during the discussion on the Budget and the hon. Minister had then stated that no such thing has happened, I do not want to move any privilege motion because I understand the limitations of the hon. Minister, as the replies are based on the information supplied by the officials.

Sir, please get the facts verified. If you ask, I can supply the revised rates. Poorest i. e. Antyodaya beneficiary families are also being supplied ration at revised rates. Further selection of one lakh families to be covered under the Antyodaya Programme, which was scheduled to be started from 1st January, has also been stopped. There could be differences between us but why was the programme for the benefit of the poor stalled?

Under the scheme 'Gaon bhi Apna, Kam Bhi Apna' 400 rooms in schools were constructed in my district in one year. In each school one room was constructed. In every work people's contribution was 30 per cent and the contribution of the Government was 70 per cent. However, the ratio has been increased. The scheme has also been renamed as 'Gram Vikas Main Jan-Sahyog'. Even their leaders and officials still refer to the scheme as 'Gaon Bhi Apna, Kam Bhi Apna' in their speeches. Earlier the peoples contribution was fixed at 30 per cent but now the ration has been increased. I would like to know whether it is being done to discourage people under the President's rule from liberally contributing to the scheme.

Sir, I am speaking only on points. The BJP Government in the State stalled the decision regarding the market fee. However, now the market fee is being charged. Burden of this fee is on the small shopkeepers while it was to be transferred on to the consumers. The federations of traders have gone on statewide strike yet the Governor is adamant.

Sir, Income Tax Department announced a scheme for the petty businessmen to get their tax cases regularised by paying Rs. 1400 as

income tax. This is the central subject of Central government and I do not know anything about the revenue collections on this score. Inspectors of the Income Tax Department are harassing the petty businessman and coercing them to grease their palms. Income Tax Department is directly under the hon. Minister. I, therefore, would like to submit that the Centre should issue instructions that the petty businessmen should not be harassed. Inspectors are harassing even to such people who are earning Rs. 10 daily while the persons evading huge taxes are going scot free. *(Interruptions)*

(English)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): Sir, at 5.30 p.m. a statement has to be made.

MR. CHAIRMAN: I know that. Let him finish. After that, you can make it. Bear with the House, please. The hon. Member may please conclude now.

AN HON. MEMBER: He has almost finished it.

SHRI ANNA JOSHI (Pune): He has not finished it. He has just begun his speech.

PROF. PREM DHUMAL: I have just started. *(Interruptions)*

If he wants to make the statement, he can do so.

MR. CHAIRMAN: All right. Please sit down for a moment. We have a statement to be made by the Minister Shri P. M. Sayeed regarding the incident of beheading of a young couple in village Khandrawali of Muzaffar Nagar district in Uttar Pradesh. Shri P. M. Sayeed, please make the statement.

(Interruptions)

SHRI RAM NAIK (BOMBAY NORTH): I am on a point of order.

MR. CHAIRMAN: What is your point of order?

SHRI RAM NAIK: Last week, I had raised a point of order that whenever any Minister has to make a statement, that intimation should be given to the Members who are sitting in the House. Today also, nothing has been circulated.

SHRI P. M. SAYEED: It has been circulated.

SHRI RAM NAIK: It has not been circulated. Moreover, it appears that he is going to make a statement in respect of the murder of one couple or something like that. My point is that four Members of Parliament of Delhi are on a fast. In the morning, the Speaker has directed the Government that the Government must make a statement about the situation in Delhi. What is the position about water and electricity? We want to know what has happened to that statement.

MR. CHAIRMAN: We are not talking of that statement. We are talking of the statement which is put before the House. Shri P. M. Sayeed, please proceed.

(Interruptions)

SHRI RAM NAIK: What about this? *(Interruptions)*

MR. CHAIRMAN: The Speaker has allowed it. Please do not disturb.

SHRI RAM NAIK: We are not disturbing. They are not following any rules. Are we not entitled to now about it?

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Chairman, Sir, Mr. Speaker had issued directions not only about Delhi, but also about the bomb-blasts that took place in Madras.

[English]

MR. CHAIRMAN: May I beg to you not to disturb? Do not disturb, please. We are running short of time.

SHRI RAM NAIK: Mr. Minister, please assure us that next time you do not do that. *(Interruptions)*

SHRI P. M. SAYEED: If all of you talk together, how can I speak?

SHRI RAM NAIK: Are we entitled to the information or not? What is your ruling? *(Interruptions)*

MR. CHAIRMAN: I will make it clear. The Speaker may permit a Minister to make a statement without an entry having been made in the List of Business.

(Interruptions)